

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P. (I.B) No.121/9/NCLT/AHM/2019

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2021

Name of the Company:

Bhavin Industries
V/s
Vaxtex Cotfab Ltd

Section:

9 of the Insolvency & Bankruptcy Code, 2016

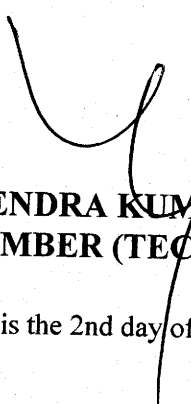
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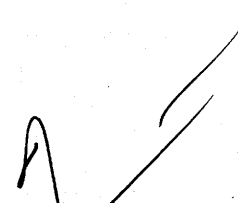
Learned Counsel Mr. Shivram Ganesan appeared for the Operational Creditor.

Learned Counsel Mr. Atul Sharma appeared for the Corporate Debtor.

Learned Counsel for the Operational Creditor submits that the matter is settled and withdrawal purshish is filed. The permission for withdrawal is granted.

Accordingly, CP (IB) No. 121 of 2019 is withdrawn and stands disposed of.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 2nd day of March, 2021